

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
CENTRAL BOARD OF DIRECT TAXES

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**LOK SABHA**

**UNSTARRED QUESTION NO. 3930**

**TO BE ANSWERED ON FRIDAY, THE 04<sup>TH</sup> JANUARY, 2019  
PAUSHA 14, 1940(SAKA)**

**CHARTER OF DEMANDS BY IT EMPLOYEES AND OFFICERS ASSOCIATION**

**3930. SHRI M.B. RAJESH:**

Will the Minister of **FINANCE** be pleased to state:

- (a) Whether the employees and officers association/federation in the Income Tax Department have submitted a charter of demands to the Government;
- (b) If so, the details thereof;
- (c) Whether any steps were taken to resolve their grievances, if so, the details thereof;
- (d) Whether the Unions have embarked upon any agitational programmes in pursuance of their demands, if so, the details thereof; and
- (e) Whether these actions have adversely affected the tax collection/investigate drive of the Income Tax Department, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(SHRI SHIV PRATAP SHUKLA)**

- (a),(b)&(c) : The Staff and Officers Associations of the Income Tax Department raises issues relating to Staff Welfare and Service matters from time to time. To address the grievances, the Income Tax Department has a well organized mechanism of conducting Quarterly Review Meetings(QRM) and Personnel Grievance Redressal Committee(PGRC) Meetings at the level of Chairman, CBDT and Member(Admn) respectively. The issues raised by the Associations are amicably resolved through mutual discussions within the parameters of Government rules and regulations.
- (d)&(e): The Employees Associations of Income Tax Department are aware of the instructions issued by Department of Personnel & Training which prohibits the Government servants from embarking upon any agitational programmes in pursuance of their demands. As issues are being resolved amicably, from time to time, tax collection/investigative drive has not been affected.

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